

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**(IB)-552(ND)2018**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2018.**

**NAME OF THE COMPANY: M/s. CG Power and Industrial Solutions Ltd.**  
**V/s. M/s. Effimac Equipments Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**


<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present:** Mr. Rahul Kumar, Advocate for RP  
Mr. Ashish Batta, RP in person  
Mr. Gautam Swaroop, Advocate for the Petitioner

**ORDER**

Application has been filed under Section 12(A) of the IBC for withdrawal of the proceedings. It is submitted that the entire dues have been settled and the resolution has been passed by the COC comprising of one single Financial Creditor approving the withdrawal of the present proceedings. In view of the fact, the entire claim has been settled, this application is allowed. The CIR proceedings stand terminated. The Corporate Debtor has undertaken to pay all the expenses involved in the said process.

Petition stands disposed off in terms of the above.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**